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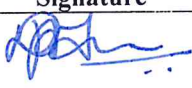
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)**  
**PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 05.12.2017 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 226/252/HDB/2017
NAME OF THE COMPANY	Derron IT Solutions Private Ltd
NAME OF THE PETITIONER(S)	Derron IT Solutions Private Ltd
NAME OF THE RESPONDENT(S)	Registrar of Companies , Hyderabad
UNDER SECTION	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D. Sripreeti	Advocate	7331108705	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Sl.No.8

Date : 05.12.2017

C.A.No.226/252/HDB/2017

Derron IT Solutions Private Limited

**ORDER**

Heard Ms.Siri Peeti Duggirala, Learned Counsel for Petitioner.

Learned Counsel for Petitioner submitted RoC has already filed its report dated 04.12.2017, while the matter is pending, she prayed to pass Interim Relief to activate Bank Account of Applicant Company and permit to upload all documents in the website of RoC.

We have perused the pleadings and <sup>in the</sup> interest of justice, we are inclined to pass the following Interim Relief:

- a. We direct the RoC to take necessary steps to activate Bank Account of the Applicant Company;
- b. To permit the company to upload all pending documents, subject to payment of prescribed fee;
- c. The RoC directed to comply the above directions within a period of two weeks.
- d. Post the C.A. for final hearing on 10.01.2018.

**Member (T)**

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**Member (J)**